

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-CW-67-2020**

Shri Sayyed B. Ahmed ... Petitioner
Versus
State of Goa & Ors. ... Respondents

Mr. V. Rodrigues and Mr. V. Naik, Advocates for the Petitioner.

Mr. D. Pangam, Advocate General with Mr. D. Shirodkar, Additional Government Advocate for Respondent Nos.1, 2 and 3.

**Coram:- M. S. SONAK &
SMT. M. S. JAWALKAR, JJ.**

Date:- 26th June, 2020

P.C.

Heard Mr. Rodrigues with Mr. V. Naik for the Petitioner.
Mr. D. Pangam, learned Advocate General appears for the Respondents.

2. Mr. Rodrigues states that complete set of petition (hard copy) will be furnished to the office of the learned Advocate General latest within two days from today.

3. We issue rule in this matter. The Respondents to file reply within six weeks. Rejoinder, if any, to be filed within two weeks thereafter. After the pleadings are complete, liberty to apply for

expeditious final disposal.

SMT. M. S. JAWALKAR, J.

M. S. SONAK, J.

at*